

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.149 of 2017 in CP (IB)/97/7/HDB/2017
NAME OF THE COMPANY	Mack Soft Tech Private Limited
NAME OF THE PETITIONER(S)	Quinn Logistics India Pvt Ltd
NAME OF THE RESPONDENT(S)	Mack Soft Tech Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr. Rajiv Nayan	Sr. Adv.	9871988051 shirambika@ capitalaw.in	Shrinha
Mr. Jayant Mehta	Adv		
Ms. Shirambika Sinha	Adv		
Mr. Ranu	Adv.		
Mr. Paul McGowan	Director		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr. Amit Sibal	Sr. Adv	9811713724	Am
Mr. Rohan Jaitley	Adv		

Ms. Ferida Chopra  
Ma. Pwinda

Sundaresh Bhat

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Ms

Sl.No.3

CA No.149/2017 IN CP (IB) NO.97/7/HDB/2017

QUINN LOGISTICS INDIA PRIVATE LIMITED vs MACK SOFT TECH  
PRIVATE LIMITED

Date of order: 09.10.2017

Heard Shri Rajiv Nayar, Learned Senior Counsel alongwith Shri Jayant Mehta, Ms. Shivambika Sinha, Shri Ramu, Learned Counsels for the Applicants and Mr. Paul Mc. Gowan, Director of the Applicant Company; Shri Amit Sibal, Shri Rohan Jaitley, Shri Ferida Chopra and Shri Pervinder, Learned Counsels for the Respondent and Shri Sundaresh Bhat, Learned IRP.

In view of the fact that all the Learned Counsels agrees to take up CA.149/2017 for final hearing, Counsels are directed to file their respective pleadings and complete well before the next date of hearing by duly serving a copy to the other side. Post the case on 6.11.2017. The Interim order passed on 15.09.2017 will continue till the next date of hearing.

Member (T)

Bm

Member (J)